

(SHRI DIGVIJAY SINH) : (a) Yes Sir.

(b) and (c) The incidence of diseases on account of unhealthy occupational environment is regulated under the Factories Act, 1948. The provisions under the Act are enforced by the State Governments. The discharge of industrial effluents into the source of water is regulated by the water (Prevention and Control of Pollution) Act, 1974, the provisions of which are enforced by the Central and State Boards for the Prevention and Control of Water Pollution.

The Central and the State Boards for Prevention and Control of Water Pollution are taking necessary steps to implement the provisions of the water (Prevention and Control of Pollution) Act, 1974. Out of the 1700 major and medium polluting relevant industries more than 700 have already established pollution abatement devices. The Boards are progressively taking appropriate action to ensure the establishment of pollution abatement devices in the remaining industries.

Strictures passed against Delhi Police

4818. SHRIMATI GEETA MUKHERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his attention has been drawn to two recent judgements given by Additional Session Judge, Shri S.M. Aggarwal and Session Judge Shri J.K. Kapoor in which they have passed strictures against the police for not merely indifference but active connivance in hushing up and distorting the cases :

(b) whether Shri J.K. Kapoor has asked the Prime Minister to jolt the concerned police officials out of their slumber and pull them out of "The careless, casual and perfunctory manner" in which they perform their duties ;

(c) if so, the details ; and

(d) the action taken/being taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Yes Madam.

(b) and (c) The letter sent by Shri J.D. Kapoor, Additional District and Session Judge, Delhi to the Prime Minister's Secretariat enclosing relevant extracts from his judgement, dated the 27th June 1983 in a dowry death case has been received in this Ministry. The comments of the Delhi Administration/Delhi Police have been called for.

(d) On the basis of the judgement dated the 27th May 1983 of Shri S.M. Aggarwal, Additional District and Session Judge, departmental proceedings have been initiated against the Investigating Officer, a Sub Inspector of Delhi Police.

The judgement of Additional District and Session Judge, Shri J.D. Kapoor is also being examined by the Delhi Police for appropriate action against the concerned Police Officials.

Annual Reports under the Fifth Schedule of the constitution

4819. SHRIMATI SUMATI ORAON: will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Union Government would concede that the submission of annual Reports in conformity with the Fifth Schedule of the Constitution by each State having Scheduled Areas therein, have been rather irregular and of late, deal largely with routine matters ;

(b) if so, whether Government will take appropriate steps to make such "Reports" regarding administration of Scheduled Areas, more comprehensive covering extensively, among other aspects